

J.S

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 14 OF 2002

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry	Orders of the Tribunal
29.5.2002	<p>Mr. Vijay Mehta, counsel for the applicant, is present. Mr. Vijay Bishnoi, counsel for the respondents No. 1 to 3. None is present for the respondent No. 4.</p> <p>Reply has been filed today after serving a copy of the same to Shri Vijay Mehta, learned counsel for the applicant. The same may be taken on record.</p> <p>The learned lawyer for the applicant submits that this O.A. may be disposed of by giving suitable directions to the respondent-department to decide / dispose of the representation, if filed by the applicant within a period of one week by a reasoned and speaking order, considering the grievance of the applicant sympathetically.</p> <p>I have also heard Shri Vijay Bishnoi, on behalf of the respondents.</p> <p>In view of the submissions made before me, respondent No. 2 is directed that in case, applicant files a representation within a period of one week from the date of passing this order, the same may be decided/disposed of by the respondent No. 2, by a reasoned and speaking order within a period of two weeks from the date of receipt of such representation considering the grievance of the applicant sympathetically. Till the disposal of such representation, the applicant shall not be relieved in pursuance of the order of transfer dated 23rd May, 2002 (Annexs.A/1 & A/2). The applicant shall be at liberty to approach the appropriate forum, if so advised, in case he feels aggrieved by the disposal of such representation.</p> <p>With the above directions, this O.A. is disposed of at this stage. No orders as to cost. A copy of this order may be sent to the respondent No. 2 for necessary action.</p> <p>Part II and III destroyed in my presence under supervision of Section Officer () as per order dated 14-5-2002</p> <p>Section Officer (RECORDED)</p> <p>Part II and III destroyed in my presence under supervision of Section Officer () as per order dated 14-5-2002</p> <p>(S.K. Agarwal) Judl. Member</p>

"Certification that this is an accurate copy of the document(s) as in the case file # 14-5102 that all the matter appearing therein, have been legibly and faithfully copied with no modifications."

[Handwritten signature]
FBI - Los Angeles
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